

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 6173 OF 2018
(Arising out of SLP(Civil) No. 13417 of 2018)

SRIMAA IMPORT AND EXPORT PVT. LTD. ... Appellant(s)

Versus

AZZURA MARINA LINERS PVT. LTD. ... Respondent(s)

O R D E R

Heard learned counsel for the appellant.

Leave granted.

Since the matter was admitted by the NCLT, the parties have entered into a settlement. We take on record the Terms of Settlement dated 15.05.2018.

We set-aside the order dated 13.04.2018 passed by the National Company Law Tribunal, Kolkatta.

The appeal is disposed of accordingly.

.....J.
(ROHINTON FALI NARIMAN)

.....J.
(INDU MALHOTRA)

New Delhi,
Dated: 6th July, 2018.

ITEM NO.21

COURT NO.9

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 13417/2018

(Arising out of impugned final judgment and order dated 13-04-2018 in CP No. 183/2018 passed by the National Company Law Tribunal, Kolkata Bench)

SRIMAA IMPORT AND EXPORT PVT. LTD.

Petitioner(s)

VERSUS

AZZURA MARINE LINERS PVT. LTD.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.74508/2018-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.74509/2018-PERMISSION TO FILE ADDITIONAL DOCUMENTS)

Date : 06-07-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MS. JUSTICE INDU MALHOTRA

For Petitioner(s) Ms. Harshita Verma, Adv.
M/S. Legal Options, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

The appeal is disposed of in terms of the signed order.

Pending applications, if any, shall stand disposed of.

(SHASHI SAREEN)
AR CUM PS

(SAROJ KUMARI GAUR)
BRANCH OFFICER

(Signed order is placed on the file)